

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI  
C.P. No. 28/397, 398/CLB/MB/2015**

CORAM:

**SHRI M. K. SHRAWAT**  
MEMBER (JUDICIAL)

In the matter of Sections 397, 398 of the Companies Act, 1956 and 241, 242 of the Companies Act, 2013.

BETWEEN:

Mr. Kailash Ramchand Dewani

... Petitioner

Versus

M/s. SNT Controls Limited & 2 Ors.

... Respondent

**PETITIONER:**

Mr. Kailash Ramchand Dewani

**RESPONDENTS**

1. M/s. SNT Controls Limited
2. Mr. Kanaiyalal Ramchand Dewani
3. Mrs. Pushpa Ramchand Dewani

**CORRIGENDUM**

In respect of the Order pronounced in the above matter on 21st October, 2016, a typographical error is hereby corrected. After correction, now to be read as "**CORAM: Present: Shri. M.K. SHRAWAT, Member (Judicial)**".

Dated: 13.12.2016

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**Shri M.K. Shrawat**   
Member (Judicial)



NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T. C.P No.28/(MAH)/2015  
CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

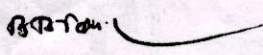
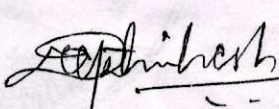
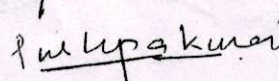
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.10.2016

NAME OF THE PARTIES: Mr. Kailash Ramchand Dewani

V/s.

M/s. SNT Controls Limited

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Mr. B.B. Parrelch	Advocate	
	Dr. Deepthi Mukesh	for petitioners	
2.	Poo Lpa Kumari	for Respondent	
	Poxy Advocate for Respondent for Dinesh Tiwari & ASCO.		

ORDER



C.P. No. 28/397-398/CLB/MAH/2015

1. Ld. Counsel for the Petitioner is present, however from the side of the Respondent, Ld. Advocate appeared and sought adjournment on the ground of non-availability of Senior Advocate.
2. Ld. Advocate of the Petitioner has opposed the adjournment on the ground that on last several occasions Respondent remained absent. Therefore, no adjournment may be granted. However, he has vehemently pleaded that meanwhile an interim arrangement can be made in respect of e-mail ID of the Company i.e. www.sntcontrol.com/mail@snttrc.com to be used only for the benefit and business of the Company and for no other purpose.
3. Considering the past record, it appears reasonable as well as logical that the e-mail (supra) of the company should always be used for the purpose of the Company as well

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379, 3  
397, 398

**C.P. No. 28/CLB/MAH/2015**

as for the benefit of the Company and for no other purpose. It is, therefore, hereby directed that till next date of hearing the e-mail ID of the Company i.e. www.sntcontrol.com (as noted in one of the order of the CLB dated 20/5/15) /mail@sntrrc.com shall only be used for the purpose and benefit of Respondent No.1 Company.

4. Considering the request of the Ld. Advocate of the Respondent, adjournment is granted.
5. Now list this C.P. for hearing on **29<sup>th</sup> November, 2016.**

Dated: 21.10.2016

Sd/-

**Shri M.K. Shrawat**  
Member (Judicial)



**Certified True Copy**  
Copy Issued "free of cost"  
On 02.11.2016

Assistant Registrar  
National Company Law Tribunal Mumbai Bench  
Government of India



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3. Considering the past record, it appears reasonable as well as logical that the e-mail (id) of the company should always be used for the purpose of the Company as well.

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